

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2581
ANSWERED ON:09.12.2011
FOREST RIGHTS ACT, 2006
Chavan Shri Harischandra Deoram

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government is considering to bring the comprehensive projects and schemes for economic benefit of tribal population who have been given forest land under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

(a) & (b): No such proposal is under consideration of the Government. As per the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and the Rules framed thereunder, the onus of implementation of the Act lies with the State/UT Governments. This Ministry has accordingly been emphasizing on the State/UT Governments from time to time for dovetailing all development and welfare programmes for bringing about socio-economic development and livelihood security of all the beneficiaries under the Act.

(c): In view of the reply to parts (a) & (b) above, this question does not arise.